

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1495/2016

New Delhi, this the 29th day of April, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Sh. Prabhu Datta Mishra, Aged about 37 years
S/o Sh. Dibakar Mishra,
OFBL Estate, Ordnance Factory Badmal,
Badmal, Bolangir, Odisha

..... Applicant

(By Advocate : Mr.Rabi Narayan Rout)

Versus

1. Union of India Represented by
The Secretary
Ministry of Defence,
Dept. Of Defence Prodn. & Supplies,
South Block, New Delhi-110011.
2. The DGOF & CHAIRMAN
Ordnance Factory Board,
10-A, Shahid Khudiram Bose Road,
Kolkata-700001.
3. THE GENERAL MANAGER,
Ordnance Factory
Badmal, Bolangir Odisha. Respondents

(By Advocate : Mr. Hanu Bhaskar)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Heard the learned counsel for the applicant.

At this stage, the learned counsel for the respondents states that because cause of action arose in Ordnance & Ordnance Equipment Factories, at OFSL Estate, Badmal , Bolangir, Odisha, the OA should have been filed before the CAT, Cuttack Bench of the Tribunal. Otherwise the applicant, if so advised would need to file PT before the Hon'ble Chairman .

Learned counsel for the applicant produces the letter dated 26.2.2016 issued by the Director /NG to all Ordnance & Ordnance Equipment Factories, Respondent No.2 to all the General Manager/ Sr. General Manager, advising all of them that they are requested to take up the matter with respective CGSCs defending the case(s) to immediately initiate the legal formalities for transferring the cases to the Hon'ble Principal Bench of the CAT at New Delhi.

Be that as it may, the matter is disposed of with a direction to the applicant to move an appropriate transfer application before the Hon'ble Chairman first, if so advised for transfer of OA to the Principal Bench.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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